

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3082  
ANSWERED ON:23.03.2005  
PROSECUTION OF ACCUSED IN STAMP SCAM  
Adhalrao Patil Shri Shivaji

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the CBI has made several requests to the State Governments of Maharashtra and Karnataka for according sanctions with a view to prosecute top Government and police officials accused in the stamp scam;
- (b) if so, whether both the State Governments have not taken any decision till date on the requests of the CBI;
- (c) if so, the reasons therefor;
- (d) whether the Union Government would direct the State Governments to take immediate decision on the matter; and
- (e) if so, the time by when this is likely to be done?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): Yes, the CBI has sought sanction for prosecution in respect of 5 public servants from the Government of Karnataka and in respect of 9 public servants from the Government of Maharashtra.
- (b) & (c): The State Governments of Karnataka and Maharashtra have accorded sanction for prosecution in respect of 3 public servants and 7 public servants respectively.
- (d) & (e): All such matters are pursued with the State Governments for expeditious disposal.